

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 125 of 2021

Md. Wahab Ansari.Petitioner

-Versus-

B.C.C.L. & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : xxx

For the Respondents : xxx

04/ 19.04.2021

The petitioner has knocked the door of this Court for correction in the date of birth. Admittedly, the correction has been sought for at the fag end of service career. The law is well settled that it is not permissible to the parties to challenge the date of birth at the fag end of service career. The issue is no more res integra.

In view of the law laid down by the Hon'ble Apex Court in case of *“Madhya Pradesh v. Premlal Shrivastava, reported in (2011) 9 SCC 664* and also in view of legal proposition as observed in case of *“Bharat Coking Coal Limited vrs. Shyam Kishore Singh, reported in (2020) 3 SCC 411.*

Put up this case after three weeks.

[Dr. S.N.Pathak,J]

P.K.S.